

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1008 OF 2018 IN
DFR NO. 2779 OF 2018

Dated : 31st July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Vyshali Energy Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Sandeep Rajpurohit
Mr. S. Venkatesh
Mr. Vikas Maini
Ms. Nishtha Kumar

ORDER

(IA NO. 1008 OF 2018 - FOR URGENT LISTING)

The learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant submitted that, the instant application is filed on the ground of urgent listing. Further, he has submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned senior counsel appearing for the Appellant and the reasons stated in the application for urgency, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to list this matter on **01.08.2018**, subject to curing of defects by the Appellant.

(S. D. Dubey)
Technical Member

Vt/js

(Justice N. K. Patil)
Judicial Member